

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00799-00814/2017

DATED THIS THE 16TH DAY OF APRIL, 2018

HON'BLE DR.K.B.SURESH, MEMBER (J)

HON'BLE SHRI PRASANNA KUMAR PRADHAN, MEMBER (A)

1. Sri Muni Krishna,
Son of late Munihannumaiah,
Aged about 59 years,
Working as Multi-Task-staff,
Central Cattle Breading Farm,
Hessaraghatta,
Bangalore – 560 088.

2. Sri. Muthuraya
Son of late Rangappa,
Aged about 57 years,
Working as Multi-Task-staff,
Central Cattle Breading Farm,
Hessaraghatta,
Bangalore – 560 088.

3. Sri N. Narsimhamurthy,
Son of late Nanjappa,
Aged about 57 years,
Working as Multi-Task-staff,
Central Cattle Breading Farm,
Hessaraghata,
Bangalore – 560 088.

4. Sri Anjenappa,
Son of Laxmaiah,
Aged about 59 years,
Working as Multi-Task-staff,
Central Cattle Breading Farm,
Hessaraghata,
Bangalore – 560 088.

5. Sri M. Srinivasiah,
Son of late Marrappa,
Aged about 59 years,
Working as Multi-Task-staff,
Central Cattle Breading Farm,
Hessaraghata,
Bangalore – 560 088.

6. Sri Muniyappa,
Son of late Munuhanumaiah,
Aged about 55 years,
Working as Multi-Task-staff,

Central Cattle Breading Farm,
Hessaraghatta, Bangalore – 560 088.

7. Sri M. Muniyappa,
Son of late Karechennappa,
Aged about 60 years,
Was Working as Multi-Task-staff,
Now retired 30.11.2017

Central Cattle Breading Farm,
Hessaraghatta, Bangalore – 560 088.

8. G. Kempanna,
Son of late Giddaiah,
Aged about 59 years,
Working as Multi-Task-staff,
Central Cattle Breading Farm,
Hessaraghatta, Bangalore – 560 088.

9. Sri Chikraja,
Son of late Anjinappa,
Aged about 55 years,
Working as Multi-Task-staff,
Central Cattle Breading Farm,
Hessaraghatta, Bangalore – 560 088.

10. Sri N. Kariyappa,
Son of late Neelappa,
Aged about 58 years,

Working as Multi-Task-staff,
Central Cattle Breading Farm,
Hessaraghatta, Bangalore – 560 088.

11. Sri Venkatswamy,
Son of late Venkatarammappa,
Aged about 54 years,
Working as Multi-Task-staff,
Central Cattle Breading Farm,
Hessaraghatta, Bangalore – 560 088.

12. Sri C. Malaiah,
Son of Chikamalluraiah,
Aged about 59 years,
Working as Multi-Task-staff,
Central Cattle Breading Farm,
Hessaraghatta, Bangalore – 560 088.

13. Smt. H.V. Manjula,
D/o of late Venkatappa,
Aged about 43 years,
Working as Multi-Task-staff,
Central Cattle Breading Farm,
Hessaraghatta, Bangalore – 560 088.

14. Sri K.C. Anil Kumar,
Son of Channappa,
Aged about 34 years,

Working as Multi-Task-staff,
Central Cattle Breading Farm,
Hessaraghatta, Bangalore – 560 088.

15. Sri R. Cheeranjeevi,
Son of late Rangappa,
Aged about 43 years,
Working as Multi-Task-staff,
Central Cattle Breading Farm,
Hessaraghatta, Bangalore – 560 088.

16. Central Cattle Breeding Farm
Employees Union (R),
Represented by its Secretary,
Sri. Cheeranjeevi,
No 24, Madhuvanthy, CB Sandra,
GKVK Post, Bangalore – 560 065.Applicants

(By Advocate M/s Adinath Narde & Associates)

Vs.

1. The Union of India,
Represented by its Secretary,
Ministry of Agriculture and Co-Operation,
Department of Animal Husbandry Dairying & Fisheries,
Krishi Bhavan, New Delhi.
2. Veterinary Officer
Central Cattle Breeding Farm,

Department of Animal Husbandry, Dairying & Fisheries,
Hessaraghata,
Bangalore – 560 088.Respondents

(By Shri M. Rajakumar, Senior Central Government Counsel)

O R D E R (ORAL)

(HON'BLE DR. K.B. SURESH, MEMBER (J))

The matter is in a very small compass. The respondent files reply and says thus:

“ii. The Respondents also submit to the Hon'ble Court that the Respondents No. 1 may be allowed to re-examine the procedures followed in allotment of quarters by the Veterinary Officer (Respondent No. 2). The list of quarters which are livable and readily available for allotment will be freshly prepared and suitable actions will be initiated to allot such quarters to the employees following due procedures

Therefore Respondents respectfully prays to this Hon'ble Tribunal may please to consider this short reply statement of the department and vacate the interim order dated 15.12.2017 by giving liberty to re-examine the procedures followed in allotment of quarters by the Veterinary Officer Respondent No. 2 and the list of quarters which are livable and readily available for allotment will be freshly prepared and suitable actions will be initiated to allot such quarters to the employees following due procedures, in the interest of justice and equity.”

2. Therefore, there is no need now for the matter to be kept pending. We hold that the applicants are entitled to livable quarters or the HRA as the case may be. For the period for which livable quarters are not given, they will be eligible for HRA. Anyway the respondents are given the right, on the request made in the reply, to re-look into the matter and grant livable quarters to all the

applicants. Till then they will be eligible for HRA after which they will not be eligible for HRA.

3. The OA is disposed of as above. No order as to costs.

(PRASANNA KUMAR PRADHAN)

(DR.K.B.SURESH)

MEMBER (A)

MEMBER (J)

/ksk/

Annexures referred to by the applicant in OA No. 170/00799-00814/2017

Annexure A1 Copy of the office order re-designating as MTS dated 16.03.2011.

Annexure A2 Copy of the order dated 27.06.2011

Annexure A3 Copy of the communication dated September, 2017

Annexure A4 Copy of the office order dated 04.10.2017

Annexure A5 Copies of salary slips

Annexure A6 Copy of the representation dated 18.11.2017

Annexure A7 Copy of the resolution of Central Cattle Breeding Farm Employees Union dated 14.11.2017

Annexures with reply statement

Annexure R1: Copy of letter No. 23(32)/BCD-I/2011/421 (H) dated 27.06.2011

Annexure R2: Copy of letter dated September, 2017

Annexure R3: Copy of office note No. HF:QTRS:2017:404 dated 08.11.2017

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